

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI (SZ)**

**ORIGINAL APPLICATION NO.17 OF 2022**

**IN THE MATTER OF:**

PermandllaKiran Kumar,  
Hyderabad.

...Applicant(s)

- Vs-

The State of Telangana,  
Rep. by its Secretary Public,  
Telangana and Ors.

...Respondent(s)

**REPORT FILED BY THE FOREST DEPARTMENT R-3**

<b>S.NO</b>	<b>PARTICULARS</b>	<b>PAGE NO</b>
1.	R-3 Report	1-7
2.	Annexure-I Notice	8-31
3.	Annexure – II Copies of Rejection	

Place: Chennai

Date: 14.06.2025



Mrs. H. Yasmeen Ali,  
Standing counsel for 3<sup>rd</sup> Respondent

REPORT OF DISTRICT FOREST OFFICER, MEDCHAL-MALKAJIGIRI TO  
BE FILED BEFORE THE HON'BLE NGT., SZ., CHENNAI IN O.A. No. 17  
OF 2022 FOR THE HEARING TO BE HELD ON 16-06-2025 AS POSTED IN  
ORDER DATED; 21-03-2025.

1. It is submitted that the Gajularamaram Forest Block has been notified under Section 29 of Hyderabad Forest Act, 1355 Fasli with total extent of Area 486.00/196.68 Ha. The details of Sy.No wise areas included in the notified Forest Block are as hereunder.

Sl.No	Village	Sy.No.	Area included in the Forest Block		Remarks
			Hectares	Acres-Gts	
1	Gajularamaram	19	190.68	471-14	Entire area of Sy.No. 19 included in the Reserve Forest
2	Gajularamaram	25 & 26	5.93	14-26	
			<b>196.61</b>	<b>486.00</b>	

It is submitted that the entire area of Sy. 19 admeasuring of Ac. 471.14 Guntas of Gajularamaram Village has been declared as Reserve Forest belongs to Forest Department since more than seven decades having been fixed with boundary pillars along the entire boundary of the Reserve Forest Block.

2. It is further submitted that in pursuance to the orders of the Hon'ble NGT., S.Z., Chennai dated; 04-02-2025 passed in O.A. No. 17 of 2022, the following report is submitted for filing before the Hon'ble NGT., S.Z., Chennai in the next hearing on 21-03-2025 by the District Collector, Medchal-Malkajigiri.

3. In compliance of the orders issued by the District Collector, Medchal Malkajigiri District, the District Forest Officer, Medchal Division with his Team of staff has taken up the survey of the entire Gajularamaram R.F Block situated in Sy. 19 of Gajularamaram Village with DGPS on 04.02.2025 and 05.02.2025. The survey was started from Try-junction Station Point No. 1 to closing at By-Junction Station Point No. 75 and drawn the map. The following is the out-come result of the survey done:

- (i) The survey continued from Tri-junction Station No. 1 to 2 drawing the boundary line between Gajulramaram, Bowrampet and Suraram Reserve forest Blocks. This line is remained intact with the Pakka boundary pillars erected. However, there is a land dispute to the extent of Ac. 02-09 Gts., for which W.P. No. 11082 of 2021 & 13319 of 2021, are filed in which Counter Affidavits have

already been filed and the cases are pending with Hon'ble High Court for the State of Telangana at Hyderabad.

- a. Distance from Station No.1 to 2 is 824 M as per village map and as per forest block notification.
  - b. As per physical possession of Forest Department, the distance from Station No. 1 to 2 is showing as 788 M for which map is prepared.
  - c. As per Regional Dy. Director, Survey & Land Records survey report Dt: 18.03.2024 and 23.08.2024, the distance from Station No.1 to 2 is shown as 678 M.
- (ii) The survey continued from Station No. 2 to 3 drawing the boundary line between Gajulramaram RF Block and Sy.No.28 as per physical possession, but not as per notified Forest boundary and Village map for which, the boundary line is remained intact with old Pakka (permanent) boundary pillars erected at respective stations.
  - (iii) The survey continued from Station No. 3 to 7 drawing the boundary line between Gajulramaram RF Block and Sy.Nos.23,21,20 having been constructed compound wall with Coarsed Rubble Stone (CRS masonry) and remained intact with old Pakka (permanent) boundary pillars erected at respective stations.
  - (iv) The survey continued from Station No. 7 to 9 drawing the boundary line between Gajulramaram RF Block and Sy.Nos 20. This line is remained intact with the Pakka boundary pillars.
  - (v) The survey continued from Station No. 9 to 12 drawing the boundary line between Gajulramaram RF Block and Sy.Nos.20,32,68,69,70. This line is remained intact with the Pakka boundary pillars. This line is remained intact with the Pakka boundary pillars erected with chain link fencing.
  - (vi) The survey continued from Station No. 12 and runs up to station Nos 13,14,15,16,17,18,19,20,21,22 and 23 and Sy.Nos.70,89,92,93,98 and 18.However,some encroachers have occupied certain area and raising Agricultural crops and habitation which are confirmed in the survey conducted by the RDD.,S&LR., Hyderabad. This land is required to be retrieved by getting the encroachers evicted.
  - (vii) The survey continued from Station No. 23 to 25 drawing the boundary line between Gajulramaram RF Block and Sy.Nos.16 and 15. This line is remained intact with the Pakka boundary old existing pillars erected. However, there is a land dispute to an extent of Ac. 01-05 Gts., for which W.P. No. 21412 of 2022 filed in which Counter Affidavit has already been filed and the case is pending with Hon'ble High Court for the State of Telangana, at Hyderabad.

- (viii) The survey continued from Station No. 25 to 30 drawing the boundary line between Gajulramaram RF Block and Sy.Nos.12 and 15. This line is remained intact with the Pakka old boundary pillars erected with chain link fencing from Station No. 26 to 30. As per Regional Dy. Director, Survey & Land Records survey, part of habitation is falling inside the R.F boundary for which Notices have been issued to the encroachers by the GHMC officials. Further, part of equal Forest area is falling outside the R.F boundary.
- (ix) The survey continued from Station No. 30 to 32 drawing the boundary line between Gajulramaram RF Block and Sy.Nos.445. This line is remained intact duly having constructed the boundary with Stone masonry up to basement. However, there is a land dispute to an extent of Ac. 01-08 Gts., and Ac. 02-00 Gts., for which W.P. No. 21398 of 2022 and W.P No. 4741 of 2022 filed in which, Counter Affidavits have already been filed and the cases are pending with Hon'ble High Court for the State of Telangana at Hyderabad.
- (x) The survey continued from Station No. 32 to 43 drawing the boundary line between Gajulramaram RF Block and Sy.Nos. 444,440,439,438,435,420,419 and 398. This line is remained intact with the Pakka old boundary pillars erected and fixed Chain link fencing which is confirmed in the survey conducted earlier by the RDD.,S&LR., Hyderabad. From Station Nos.33 to 43 some open land outside Reserve forest is shown as included as per Regional Dy. Director, Survey & Land Records survey, area
- (xi) The survey continued from Station Nos. 43 to 62 drawing the boundary line between Gajulramaram RF Block and Sy.Nos. 397 and 396. However, some have encroached upon the forest land which is confirmed in the survey conducted by the RDD.,S&LR., Hyderabad. This land is required to be retrieved by getting the encroachers evicted. However, as the GHMC., Hyderabad is also one of the Respondents in this O.A.No.17 of 2022 in Hon'bnle NGT, South zone at Chennai., they have identified the encroachers and already issued notices to evict the forest land. Further follow up action is awaited from the GHMC., Hyderabad.Chain link fencing was done as per present possession to avoid further encroachments.
- (xii) The survey continued from Station No. 62 to 69 drawing the boundary line between Gajulramaram RF Block and Sy.Nos. 394,396 and 380. Some have encroached some of the forest land which is open land. The same is confirmed in the survey conducted by the RDD.,S&LR., Hyderabad. This land is required to be retrieved by getting the encroachers evicted.

- (xiii) The survey continued from Station No. 69 to 72 drawing the boundary line between Gajulramaram RF Block and Sy.Nos. 379 and 376. The boundary line is remained intact having fixed with chain link fencing as per old existing boundary pillars.
- (xiv) The survey continued from Station No. 72 to 74 drawing the boundary line between Gajulramaram RF Block and Sy.Nos. 376,375 and 373. Some have encroached some of the forest land inside the Reserve forest boundary which is open land and the same is confirmed in the survey conducted by the RDD.,S&LR., Hyderabad. This land is required to be retrieved by getting the encroachers evicted.
- (xv) The survey continued from Station No. 74 to 75 drawing the boundary line between Gajulramaram RF Block and Sy.Nos. 373,372 and 371. The boundary line is remained intact having fixed with chain link fencing reaching the By-junction of Bowrampet and Gajularamaram villages reaching Station No. 75.
- (xvi) The survey continued from Station No. 75 to 1. The boundary line is remained intact having common boundary between Bowrampet Reserve Forest and Village and Gajularamaram Reserve Forest and Village reaching Station No. 1.

4. In this regard, it is submitted that as per the above DGPS survey done, the area in the custody of the Forest Department and under encroachments is as follows:

Sl. No.	Village	Sy.No.	Area included in the Forest Block	
			Hectares	Acres-Gts
1	Gajularamaram	19	190.68	471-14
2	Gajularamaram	25 & 26	5.93	14-26
			<b>196.61</b>	<b>486.00</b>
3	Area now in the custody of F.D. including area in which disputes cases filed in High Court	19, 25 & 26	181.30	447-04
	Land encroached by others as confirmed by S&LR officials to be retrieved		8.11	20.02
	<b>Total area</b>		<b>189.05</b>	<b>467.06</b>

5. The balance area to an extent of *Ac 18-34Gts.,(486.00-467.06)* is still shortfall which need to be identified and hand over to the Forest Department by the concerned Survey & Land Records Departmental authorities with due

consultation/permission of the Collector & District Magistrate, Medchal-Malkajigiri District .

6. It is further submitted that as per Hon'ble NGT, South Zone, Chennai order Dt: 21.03.2025 in O.A. No. 17/2022(SZ), the following further action has been taken in the matter for getting eviction of the illegal encroachments in Gajularamaram Forest Block situated in the entire Sy. No.19 of Gajularamaram Village, Quthbullapur Mandal, Medchal-Malkajigiri District.
- Notices have been issued to all the 12 occupants who are in possession of illegal encroachments in the notified Reserve Forest land deliberately committing guilty causing great irreparable loss to the Forest land, Flora and Fauna violating the provisions of T.G. Forest Act, 1967 and Forest (Conservation) Act, 1980. In the said notices issue, the illegal occupants have been directed to evict encroached forest land within (15) days from the date of receipt of the notice. They have also been cautioned that in case if they fail to do so with the given time limit, the undersigned will proceed with initiation of criminal and penal action as per the provisions of the relevant Acts and Rules (Copies of all the (12) notices issued with dated acknowledgments are enclosed).
- In response to the said notices issued to (12) individuals, five persons have submitted their written explanations and the explanations from the remaining seven people are awaited. Out of these (5) explanations received, three cases have been carefully examined and found that there are no merits in their explanations as the joint survey report, field verification and ground reality clearly shows that all the subject lands claimed under the guise of private lands are falling within notified forest boundary of Gajularamaram Forest Block situated in Sy. No. 19 of Gajularamaram village. Further all the three occupants are in physical possession of notified Reserve Forest land situated in Sy.No.19 of Gajularamaram village. Hence, all the three claims have been rejected with instructions to vacate the Forest land immediately to avoid further action to be initiated as deemed fit as per the provisions of the relevant Acts. (Copies of five claims rejected are enclosed). The remaining explanations received from two individuals are under examination and they will also be disposed off at the earliest.
- Meanwhile, the following six fresh W.Ps have been filed in the Hon'ble High Court of Telangana, Hyderabad by the illegal occupants in protest of the notices issued by the District Forest Officer, Medchal Division to evict the illegally occupied forest land. The Counter Affidavits are being prepared with the due consultation of the Government Pleader for filing before the Hon'ble High Court for the State of Telangana at Hyderabad.

Sl. No.	W.P.No	Filed by	Gist of the case
1	To be Numbered	Venus Group Kukatpally, Hyderabad Rep. by its Partner K.R Reddy.	National Green Tribunal, Southern Zone, Chennai, Chennai and 15 others.
2	W.P.No. 15402/20	Yatavelli Srinivas Reddy, S/o. Y. Shankar Reddy, Gajularamaram, Medchal-Malkaj giri District, Telangana – 500055	The State of Telangana, Rep., by its Prl.Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others.
3	W.P.No. 15413/20	Suresh Kumar Gunthula and Guth Hema Sunder Kumar, R/o Gajularamaram Villase, Medchal Malkajgiri District.	The State of Telangana, Rep., by its Prl.Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others.
4	W.P.No. 15435/20	M/s. Shiva Sai Builders & Develop Rep. by its Partner Kolukula Jagan M Satyanarayana, S/o Pentaiah,	The State of Telangana, Rep., by its Prl.Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others.
5	To be Numbered	Sri.Kota Anjaneyulu, Quthbullapur,	The State of Telangana,

		Medchal-Malkajgiri District, Telangana	Rep., by its Prl.Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others.
6	To be Numbered	Sri.Kota Prasad, Quthbyllapur, Medchal-Malkajg District, Telangana	The State of Telangana, Rep., by its Prl.Secretary (E.F.S & T) Telangana Secretariat, Hyderabad and two others

Out of all six fresh W.Ps filed in the Hon'ble High Court for the State of Telangana at Hyderabad, the Hon'ble High court passed the interim orders in respect of W.Ps figured at Sl.Nos 2, 3 and 4 which reads as here under.

**ORDER:**

Heard the learned Counsel for the petitioner and learned Assistant Government Pleader for forests, for the respondents.

There shall be interim direction to the petitioner to forthwith submit detailed explanation to the impugned notice issued by respondent No.3 ; Dt: 17.05.2025 and on receipt of the same, respondent No.3 is directed to pass final orders on the impugned notice within a period of four(4) weeks from the dtae of receipt of such explanation by affording opportunity of hearing to the petitioner. Till such orders are passed, respondent No.3 is directed to not to dispossesses the petitioner from the property.

List the matter on 30.06.2025

It is also to further state that in addition to the above fresh W.Ps filed now, there are (04) W.Ps viz. W.P. Nos. 4741/2020, 11082/2021, 21412 of 2022 and 21398 of 2022 are still pending before the Hon'ble High Court for the State of Telangana at Hyderabad in which, Counter Affidavits have also been filed.

  
District Forest Officer  
District Forest Officer,  
Medchal District

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENTRe. No. 32/2022/D(i)  
Dated: 17.05.2025Office of the  
District Forest Officer,  
Medchal Division**NOTICE**Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to evict the encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021, Dt.18.03.2023.

\*\*\*

You are hereby informed that the Gajularamaram Forest Block has been notified under Section 29 of Hyderabad Forest Act, 1355 Fasli including the entire area of Sy.19 ad-measuring of Ac. 471.14 Guntas of Gajularamaram Village.

In the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village which is a notified Forest Block conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as reported in the reference 1<sup>st</sup> cited, Some habitats have illegally occupied the notified Forest Block land to the extent of Ac. 20-02 Gts., inside the Forest Block and erected Pakka constructions. Out of the said land of Ac. 20-02 Gts., you have also illegally encroached the Forest Land to the extent of Ac. 0-1-38 Gts., deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest and illegally constructed the structure at the Geo-coordinates Latitude: 17.53.51.0.6..... and Longitude: ..7.8:42.7.0.5.9...., which clearly falling inside the Reserve Forest.

In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes and illegal encroachment of Forest Land is liable for criminal action. Further, as per Sub-Section (4) of Sec. 20 of the said act, any construction of structures and buildings inside the notified Forest Land shall be liable to confiscation by an order of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior permission from the Central Government as per the provisions specified under Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with Penalty for contravention of the provisions of the Act. It states that whoever contravenes or abets the contravention of any of the provisions of Section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.

- (iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division  
17.5.2025

To,  
Sri. G. Suresh Kumar.  
P/O- HNo: 01-072/1135  
Sri Krishna Nivas  
Vokshitha Enclave  
Ph No:- 7893114595

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

Received  
G. Satyadurga  
w/o. G. Suresh Kumar  
22/05/2025

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Re. No. 32/2022/D(ii)  
Dated:17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

NOTICE

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to evict the encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021, Dt.18.03.2023.

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You are hereby informed that the Gajularamaram Forest Block has been notified under Section 29 of Hyderabad Forest Act, 1355 Fasli including the entire area of Sy.19 ad-measuring of Ac. 471.14 Guntas of Gajularamaram Village.

In the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village which is a notified Forest Block conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as reported in the reference 1<sup>st</sup> cited, Some habitats have illegally occupied the notified Forest Block land to the extent of Ac. 20-02 Gts., inside the Forest Block and erected Pakka constructions. Out of the said land of Ac. 20-02 Gts., you have also illegally encroached the Forest Land to the extent of Ac. 0-1-38 Gts., deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest and illegally constructed the structure at the Geo-coordinates Latitude: 17° 53' 35.4"..... and Longitude: 78° 42' 7.2" 75", which clearly falling inside the Reserve Forest.

In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes and illegal encroachment of Forest Land is liable for criminal action. Further, as per Sub-Section (4) of Sec. 20 of the said act, any construction of structures and buildings inside the notified Forest Land shall be liable to confiscation by an order of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior permission from the Central Government as per the provisions specified under Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with Penalty for contravention of the provisions of the Act. It states that whoever contravenes or abets the contravention of any of the provisions of Section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.

- (iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division

To,  
Sri. Y. Srinivasa Reddy  
R/o HNo-01-072/1133  
Voklitha Enclave.  
ph No :- 9959624158.

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

Received  
Y. Sai Sumanth Reddy  
s/o Y. Srinivasa Reddy  
22/05/25

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Re. No. 32/2022/D(iii)  
Dated:17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

**NOTICE**

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey -  
Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by  
the habitats and illegal construction of structures - Notice issued to evict the  
encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021,  
Dt.18.03.2023.

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You are hereby informed that the Gajularamaram Forest Block has been notified under  
Section 29 of Hyderabad Forest Act, 1355 Fasli including the entire area of Sy.19  
ad-measuring of Ac. 471.14 Guntas of Gajularamaram Village.

In the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village which  
is a notified Forest Block conducted by the Joint Director, Survey & Land Records Department,  
Hyderabad held on 04.03.2023 as reported in the reference 1<sup>st</sup> cited, Some habitats have  
illegally occupied the notified Forest Block land to the extent of Ac. 20-02 Gts., inside the  
Forest Block and erected Pakka constructions. Out of the said land of Ac. 20-02 Gts., you have  
also illegally encroached the Forest Land to the extent of Ac. 0-1.65 Gts., deliberately  
causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest and  
illegally constructed the structure at the Geo-coordinates Latitude: 17.536119.....  
and Longitude: 78.426951..., which clearly falling inside the Reserve Forest.

In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes  
and illegal encroachment of Forest Land is liable for criminal action. Further, as per  
Sub-Section (4) of Sec. 20 of the said act, any construction of structures and  
buildings inside the notified Forest Land shall be liable to confiscation by an order  
of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior  
permission from the Central Government as per the provisions specified under  
Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with  
Penalty for contravention of the provisions of the Act. It states that whoever  
contravenes or abets the contravention of any of the provisions of Section 2, shall be  
punishable with simple imprisonment for a period which may extend to fifteen days.

- (iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division  
17.5.2015

To,  
Sri. Dodla Balajiah.  
Besides H No - 01-072/1106,  
Shed, Vokwitha Enclave.  
Ph No: 9441295596

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

Received.  
D. 20/5/15  
22.5.25

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Re. No. 32/2022/D(iv)  
Dated:17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

**NOTICE**

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to evict the encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021, Dt.18.03.2023.

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In the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village which is a notified Forest Block conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as reported in the reference 1<sup>st</sup> cited, Some habitats have illegally occupied the notified Forest Block land to the extent of Ac. 20-02 Gts., inside the Forest Block and erected Pakka constructions. Out of the said land of Ac. 20-02 Gts., you have also illegally encroached the Forest Land to the extent of Ac. Part of 1 Ac. 30 Gts., deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest and illegally constructed the structure at the Geo-coordinates Latitude: 17.537309..... and Longitude: 78.415167....., which clearly falling inside the Reserve Forest.

In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes and illegal encroachment of Forest Land is liable for criminal action. Further, as per Sub-Section (4) of Sec. 20 of the said act, any construction of structures and buildings inside the notified Forest Land shall be liable to confiscation by an order of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior permission from the Central Government as per the provisions specified under Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with Penalty for contravention of the provisions of the Act. It states that whoever contravenes or abets the contravention of any of the provisions of Section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.

- (iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division

13.5.2015

To,  
Sri. Kota Krishna

S/o K. Saily (Pattadar)  
Scrap Shed, Lal Sabguda Road.  
Ph No: 9949.856538.

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

Received

R Krishna

K S O S  
23

23/05/15

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Rc. No. 32/2022/D(v)  
Dated:17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

NOTICE

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey -  
Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by  
the habitats and illegal construction of structures - Notice issued to evict the  
encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021,  
Dt.18.03.2023.

\*\*\*

You are hereby informed that the Gajularamaram Forest Block has been notified under  
Section 29 of Hyderabad Forest Act, 1355 Fasli including the entire area of Sy.19  
ad-measuring of Ac. 471.14 Guntas of Gajularamaram Village.

In the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village which  
is a notified Forest Block conducted by the Joint Director, Survey & Land Records Department,  
Hyderabad held on 04.03.2023 as reported in the reference 1<sup>st</sup> cited, Some habitats have  
illegally occupied the notified Forest Block land to the extent of Ac. 20-02 Gts., inside the  
Forest Block and erected Pakka constructions. Out of the said land of Ac. 20-02 Gts., you have  
also illegally encroached the Forest Land to the extent of Ac. ~~Approx~~ 0-1.34 Gts., deliberately  
causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest and  
illegally constructed the structure at the Geo-coordinates Latitude: 17.535023.....  
and Longitude: 78.426953..., which clearly falling inside the Reserve Forest.

In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes  
and illegal encroachment of Forest Land is liable for criminal action. Further, as per  
Sub-Section (4) of Sec. 20 of the said act, any construction of structures and  
buildings inside the notified Forest Land shall be liable to confiscation by an order  
of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior  
permission from the Central Government as per the provisions specified under  
Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with  
Penalty for contravention of the provisions of the Act. It states that whoever  
contravenes or abets the contravention of any of the provisions of Section 2, shall be  
punishable with simple imprisonment for a period which may extend to fifteen days.

- (iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division  
17.5.2015

To,  
Sri. Srimannarayana/owner.  
R/o HNo. 01-072/1136  
Voketha Enclave  
Ph No :- 9000388860

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

parted on. Door.  
23/05/15.

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Rc. No. 32/2022/D(vi)  
Dated: 17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

**NOTICE**

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to evict the encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021, Dt.18.03.2023.

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You are hereby informed that the Gajularamaram Forest Block has been notified under Section 29 of Hyderabad Forest Act, 1355 Fasli including the entire area of Sy.19 ad-measuring of Ac. 471.14 Guntas of Gajularamaram Village.

In the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village which is a notified Forest Block conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as reported in the reference 1<sup>st</sup> cited, Some habitats have illegally occupied the notified Forest Block land to the extent of Ac. 20-02 Gts., inside the Forest Block and erected Pakka constructions. Out of the said land of Ac. 20-02 Gts., you have also illegally encroached the Forest Land to the extent of Ac. 0 – 10 Gts., deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest and illegally constructed the structure at the Geo-coordinates Latitude: 17.53.7.75..... and Longitude: 78.4.4.13....., which clearly falling inside the Reserve Forest.

In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes and illegal encroachment of Forest Land is liable for criminal action. Further, as per Sub-Section (4) of Sec. 20 of the said act, any construction of structures and buildings inside the notified Forest Land shall be liable to confiscation by an order of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior permission from the Central Government as per the provisions specified under Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with Penalty for contravention of the provisions of the Act. It states that whoever contravenes or abets the contravention of any of the provisions of Section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.

- (iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division

To,  
Sri. Kota Anjanayalu.  
Sl. No. Kota. Narayana.  
Scrap Shed, Lalabguda Road  
Ph No:- 9866532574.

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

Received

Kota Anjanayalu.

\* Kota Thasur, Thasur.

son. of ~~at~~ Kota Anjanayalu

Ph No :- 799-5657731.

23/05/25

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Rc. No. 32/2022/D(vii)  
Dated: 17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

NOTICE

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to evict the encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021, Dt.18.03.2023.

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You are hereby informed that the Gajularamaram Forest Block has been notified under Section 29 of Hyderabad Forest Act, 1355 Fasli including the entire area of Sy.19 ad-measuring of Ac. 471.14 Guntas of Gajularamaram Village.

In the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village which is a notified Forest Block conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as reported in the reference 1<sup>st</sup> cited, Some habitats have illegally occupied the notified Forest Block land to the extent of Ac. 20-02 Gts., inside the Forest Block and erected Pakka constructions. Out of the said land of Ac. 20-02 Gts., you have also illegally encroached the Forest Land to the extent of Ac. 0-1.3 Gts., deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest and illegally constructed the structure at the Geo-coordinates Latitude: 17°53'03.5" and Longitude: 78°41'30.8"....., which clearly falling inside the Reserve Forest.

In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes and illegal encroachment of Forest Land is liable for criminal action. Further, as per Sub-Section (4) of Sec. 20 of the said act, any construction of structures and buildings inside the notified Forest Land shall be liable to confiscation by an order of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior permission from the Central Government as per the provisions specified under Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with Penalty for contravention of the provisions of the Act. It states that whoever contravenes or abets the contravention of any of the provisions of Section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.

- (iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division  
17.5.2015

To,  
Sri. K. Jagam.  
S/o. K. Satyanarayana  
R/o. Sy No- 395/10,  
W. Sabguda Road.

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

K. Jagam  
24/5/2015

Jagam, K.  
9849866453.

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Rc. No. 32/2022/D(viii)  
Dated:17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

**NOTICE**

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to evict the encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021, Dt.18.03.2023.

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You are hereby informed that the Gajularamaram Forest Block has been notified under Section 29 of Hyderabad Forest Act, 1355 Fasli including the entire area of Sy.19 ad-measuring of Ac. 471.14 Guntas of Gajularamaram Village.

In the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village which is a notified Forest Block conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as reported in the reference 1<sup>st</sup> cited, Some habitats have illegally occupied the notified Forest Block land to the extent of Ac. 20-02 Gts., inside the Forest Block and erected Pakka constructions. Out of the said land of Ac. 20-02 Gts., you have also illegally encroached the Forest Land to the extent of Ac. 0-1.3 Gts., deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest and illegally constructed the structure at the Geo-coordinates Latitude: 17°15'38.08" N and Longitude: 78°41'38.19" E, which clearly falling inside the Reserve Forest.

In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes and illegal encroachment of Forest Land is liable for criminal action. Further, as per Sub-Section (4) of Sec. 20 of the said act, any construction of structures and buildings inside the notified Forest Land shall be liable to confiscation by an order of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior permission from the Central Government as per the provisions specified under Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with Penalty for contravention of the provisions of the Act. It states that whoever contravenes or abets the contravention of any of the provisions of Section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.

(iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division  
17.5.2025

To,  
Sri. M. Satynarayana.  
& to M. Late pentaiiah.  
R/o - Sy No - 395/10.,  
Lal Jabguda Road.

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

M. Sathyanarayana  
24/5/25  
M. Sathyanarayana  
9391019660

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Rc. No. 32/2022/D(ix)  
Dated:17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

**NOTICE**

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to evict the encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021, Dt.18.03.2023.

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You are hereby informed that the Gajularamaram Forest Block has been notified under Section 29 of Hyderabad Forest Act, 1355 Fasli including the entire area of Sy.19 ad-measuring of Ac. 471.14 Guntas of Gajularamaram Village.

In the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village which is a notified Forest Block conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as reported in the reference 1<sup>st</sup> cited, Some habitats have illegally occupied the notified Forest Block land to the extent of Ac. 20-02 Gts., inside the Forest Block and erected Pakka constructions. Out of the said land of Ac. 20-02 Gts., you have also illegally encroached the Forest Land to the extent of Ac. 0-10.2 Gts., deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest and illegally constructed the structure at the Geo-coordinates Latitude: 17.53.50.41,.... and Longitude: 78.41.38.7.7.9, which clearly falling inside the Reserve Forest.

In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes and illegal encroachment of Forest Land is liable for criminal action. Further, as per Sub-Section (4) of Sec. 20 of the said act, any construction of structures and buildings inside the notified Forest Land shall be liable to confiscation by an order of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior permission from the Central Government as per the provisions specified under Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with Penalty for contravention of the provisions of the Act. It states that whoever contravenes or abets the contravention of any of the provisions of Section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.

- (iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division  
17.5.2025

To,  
Sri. K. Jagan & M. Satyanarayana.  
C/o Shiva Sai developers  
1st Subguda Road

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

M. Satyanarayana  
24/5/2025  
M. Satyanarayana.  
9391019660

K Jagan  
24/5/2025  
K JAGAN.  
9849866413

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Rc. No. 32/2022/D(x)  
Dated: 17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

**NOTICE**

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to evict the encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021, Dt.18.03.2023.

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In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes and illegal encroachment of Forest Land is liable for criminal action. Further, as per Sub-Section (4) of Sec. 20 of the said act, any construction of structures and buildings inside the notified Forest Land shall be liable to confiscation by an order of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior permission from the Central Government as per the provisions specified under Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with Penalty for contravention of the provisions of the Act. It states that whoever contravenes or abets the contravention of any of the provisions of Section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.

- (iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division  
17.5.15

To,  
Sri. Owner.

No. HNo - 01-072/1106  
Vokshitha Enclave  
Ajularamaram

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

pasteed on wall  
24/05/15

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Rc. No. 32/2022/D(xi)  
Dated: 17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

NOTICE

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to evict the encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021, Dt.18.03.2023.

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In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes and illegal encroachment of Forest Land is liable for criminal action. Further, as per Sub-Section (4) of Sec. 20 of the said act, any construction of structures and buildings inside the notified Forest Land shall be liable to confiscation by an order of the undersigned authority.
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In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division  
12.5.2025

To,  
Sri. Owner

Pl. No - besides 01-072/1106.

Voketha Enelane  
Ajularamaram

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

pastel on door  
24/05/25

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Rc. No. 32/2022/D(xii)  
Dated:17.05.2025

Office of the  
District Forest Officer,  
Medchal Division

NOTICE

Sri M. Janakiram, SFS.,  
District Forest Officer.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to evict the encroachments - Penal action initiation - Regarding.

Ref: Joint Survey Report issued by the RDD, S&LR, Hyderabad in Rc.No.A5-156-2021, Dt.18.03.2023.

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In the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village which is a notified Forest Block conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as reported in the reference 1<sup>st</sup> cited, Some habitats have illegally occupied the notified Forest Block land to the extent of Ac. 20-02 Gts., inside the Forest Block and erected Pakka constructions. Out of the said land of Ac. 20-02 Gts., you have also illegally encroached the Forest Land to the extent of Ac. ~~20-02~~ 0-612 Gts., deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest and illegally constructed the structure at the Geo-coordinates Latitude: 17.53.80.67... and Longitude: 78.41.38.48..., which clearly falling inside the Reserve Forest.

In this regard as you know being the citizen of India that:

- (i) as the provisions of Sec. 20 of T.G. Forest Act, 1967, any illegal act of tress-passes and illegal encroachment of Forest Land is liable for criminal action. Further, as per Sub-Section (4) of Sec. 20 of the said act, any construction of structures and buildings inside the notified Forest Land shall be liable to confiscation by an order of the undersigned authority.
- (ii) no non-forestry work can be taken up in the Reserve Forests without prior permission from the Central Government as per the provisions specified under Section 2 of the Forest (Conservation) Act, 1980. Further, Section 3A deals with Penalty for contravention of the provisions of the Act. It states that whoever contravenes or abets the contravention of any of the provisions of Section 2, shall be punishable with simple imprisonment for a period which may extend to fifteen days.

- (iii) Article 48 A of the Constitution of India laid down to endeavor, protect and improve the environment. It is also a fundamental duty of Citizen of India under Article 51 A (g) to protect and improve natural environment. Further, any act of commission of non-forestry works in forest area clear act of contravening the provisions of Forest (Conservation) Act, 1980 which lead to the penal action as specified therein.

In view of the above, as you are found guilty of the act of commission of illegal encroachment of forest land, you are hereby requested to evict the said illegal encroached forest land indicated above with structures/constructions with in (15) days from the date of receipt of this notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

District Forest Officer,  
Medchal Division  
13-5-2025

To,  
Sri. Owner / occupier.  
Plo. Sy NO-395/10,  
Lal Sabguda Road  
Cajularamaram.

Copy to the FRO, Dulapally with instructions to serve this notice on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

pasted on pillar / wall  
27/05/25

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

**Proceedings. No. 32/2022/D(viii) ; Dt:09.06.2025**

Present: Sri M. Janakiram, SFS.,  
District Forest Officer  
Medchal Division.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to Sri. M.Sathyanarayana, Flat No.202, 2<sup>nd</sup> floor, Saibalaji Complex, Mahadevapuram Residential project, Gajularamara, Medchal-Malkajgiri District to evict the encroachments - **Penal action initiation – Reply submitted by the individual on the notice issued is not accepted and rejected - Regarding.**

- Ref: 1. Joint Survey Report issued by the RDD, S&LR, Hyd. in Rc.No.A5-156-2021, Dt.18.03.2023.  
2. District Collector, Medchal-Malkajgiri District, Lr.No.LP/631/2022; Dt: 13.05.2025  
3. Notice issued in D.F.O, Medchal Division, in Rc.No. 32/2022/D(Viii) ;Dt: 17.05.2025  
4. Explanation submitted by Sri. K.Jagan; Dt: 30.05.2025

\*\*\*

Attention is invited to the references cited.

In the reference 3<sup>rd</sup> cited, notice was issued for illegal encroachment of Gajularamaram Reserve Forest land in Sy. No. 19 of Gajularamaram village to an extent of approximately Ac. 0-1.3 Gts., at the geo-coordinates Latitude.17.538083 and Longitude 78.413819 deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest as per the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as per the Hon'ble, National Green Tribunal at Chennai in its order Dt: 21.03.2025 in O.A. No. 17/2022.

In view of commission of illegal encroachment of forest land, it was requested to evict the said encroached forest land indicated with structures/constructions within (15) days from the date of receipt of the notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

In response to the notice issued, in the reference 4<sup>th</sup> cited, the individual submitted reply stating that the subject land has been purchased through sale deed document No.21763/2018; Dt: 01.10.2018 for consideration.

It is informed that as per survey, field verification and ground reality, the subject land claimed is falling within notified forest boundary of Gajularamaram forest Block in Sy. No. 19 of Gajularamaram village under the guise of private land (Map showing location of land claimed in notified Reserved forest enclosed).

In view of the above, the explanation submitted by the individual is rejected. Therefore, it is directed to evict the said illegal encroached forest land with

immediate effect. Failing which, criminal and penal action will be initiated as deemed fit in accordance with the provisions of the Acts, rules of the Law in force applicable for violation of Telangana forest Act, 1967 and Forest conservation Act, 1980.

Encl: (As above)

  
District Forest Officer,  
Medchal Division

To,  
Sri. M.Sathyanarayana,  
Flat No.202, 2<sup>nd</sup> floor, Saibalaji Complex,  
Mahadevapuram Residential project,  
Gajularamara, Quthbullapur Mandal,  
Medchal-Malkajgiri District.

Copy to the FRO, Dulapally with instructions to serve the orders on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Proceedings. No. 32/2022/D(vii) ; Dt:09.06.2025

Present:Sri M. Janakiram, SFS.,  
District Forest Officer  
Medchal Division.

Sub: T.G. Forest Department – Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notice issued to Sri. K.Jagan, Flat No.202, 2<sup>nd</sup> floor, Saibalaji Complex, Mahadevapuram Residential project, Gajularamara, Medchal-Malkajgiri District to evict the encroachments - **Penal action initiation – Reply submitted by the individual on the notice issued is not accepted and rejected - Regarding.**

- Ref: 1.Joint Survey Report issued by the RDD, S&LR, Hyd. in Rc.No.A5-156-2021, Dt.18.03.2023.  
2.District Collector, Medchal-Malkajgiri District, Lr.No.LP/631/2022; Dt: 13.05.2025  
3.Notice issued in D.F.O, Medchal Division, in Rc.No. 32/2022/D(vii) ;Dt: 17.05.2025  
4.Explanation submitted by Sri. K.Jagan; Dt: 30.05.2025  
\*\*\*

Attention is invited to the references cited.

In the reference 3<sup>rd</sup> cited, notice was issued for illegal encroachment of Gajularamaram Reserve Forest land in Sy. No. 19 of Gajularamaram village to an extent of approximately Ac. 0-1.3 Gts., at the geo-coordinates Latitude.17.538085 and Longitude 78.413808 deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest as per the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as per the Hon'ble, National Green Tribunal at Chennai in its order Dt: 21.03.2025 in O.A. No. 17/2022.

In view of commission of illegal encroachment of forest land, it was requested to evict the said encroached forest land indicated with structures/constructions with in (15) days from the date of receipt of the notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

In response to the notice issued, in the reference 4<sup>th</sup> cited, the individual submitted reply stating that the subject land has been purchased through sale deed document No.21763/2018; Dt: 01.10.2018 for consideration.

It is informed that as per survey, field verification and ground reality, the subject land claimed is falling within notified forest boundary of Gajularamaram forest Block in Sy. No. 19 of Gajularamaram village under the guise of private land(Map showing location of land claimed in notified Reserved forest enclosed).

In view of the above, the explanation submitted by the individual is rejected. Therefore, it is directed to evict the said illegal encroached forest land with immediate effect. Failing which, criminal and penal action will be initiated as deemed fit in accordance with the provisions of the Acts, rules of the Law in force applicable for violation of Telangana forest Act, 1967 and Forest conservation Act, 1980.

Encl: (As above)

To,  
Sri. K.Jagan, Flat No.202,  
2<sup>nd</sup> floor, Saibalaji Complex,  
Phase-III, Mahadevapuram Residential project,  
Gajularamara, Quthbullapur Mandal,  
Medchal-Malkajgiri District.

  
District Forest Officer,  
Medchal Division  
District Forest Officer,  
Medchal District

Copy to the FRO, Dulapally with instructions to serve the orders on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.

GOVERNMENT OF TELANGANA  
FOREST DEPARTMENT

Proceedings. No. 32/2022/D(ix) ; Dt:09.06.2025

Present:Sri M. Janakiram, SFS.,  
District Forest Officer  
Medchal Division.

Sub: T.G. Forest Department - Gajularamaram Forest Block - Household Survey - Illegal occupation of Forest Land in Gajularamaram Reserve forest Block area by the habitats and illegal construction of structures - Notices issued to Sri.K.Jagana & Sri. M.Sathyannarayana, Flat No.202, 2<sup>nd</sup> floor, Saibalaji Complex, Mahadevapuram Residential project, Gajularamara, Medchal-Malkajgiri District to evict the encroachments - **Penal action initiation - Reply submitted by the individual on the notice issued is not accepted and rejected - Regarding.**

- Ref: 1.Joint Survey Report issued by the RDD, S&LR, Hyd. in Rc.No.A5-156-2021, Dt.18.03.2023.  
2.District Collector, Medchal-Malkajgiri District, Lr.No.LP/631/2022; Dt: 13.05.2025  
3.Notice issued in D.F.O, Medchal Division, in Rc.No. 32/2022/D(ix) ;Dt: 17.05.2025  
4.Explanation submitted by Sri. K.Jagan; Dt: 30.05.2025  
\*\*\*

Attention is invited to the references cited.

In the reference 3<sup>rd</sup> cited, notice was issued for illegal encroachment of Gajularamaram Reserve Forest land in Sy. No. 19 of Gajularamaram village to an extent of approximately Ac. 0-10.2 Gts., at the geo-coordinates Latitude.17.538041 and Longitude 78.4138779 deliberately causing great irreparable loss to the Forest land, Flora and Fauna of the Reserved Forest as per the joint survey of the entire area of the Sy. No. 19 of Gajularamaram Village conducted by the Joint Director, Survey & Land Records Department, Hyderabad held on 04.03.2023 as per the Hon'ble, National Green Tribunal at Chennai in its order Dt: 21.03.2025 in O.A. No. 17/2022.

In view of commission of illegal encroachment of forest land, it was requested to evict the said encroached forest land indicated with structures/constructions within (15) days from the date of receipt of the notice. Failing which, the under signed will proceed further to initiate criminal and penal action against you besides taking other action as deemed fit in accordance with the provisions of the above rules and any other rules of the Law in force applicable.

In response to the notice issued, in the reference 4<sup>th</sup> cited, the individual submitted reply stating that the subject land has been purchased through sale deed document No.21763/2018; Dt: 01.10.2018 for consideration.

It is informed that as per survey, field verification and ground reality, the subject land claimed is falling within notified forest boundary of Gajularamaram forest Block in Sy. No. 19 of Gajularamaram village under the guise of private land (Map showing location of land claimed in notified Reserved forest enclosed).

In view of the above, the explanation submitted by the individual is rejected. Therefore, it is directed to evict the said illegal encroached forest land with immediate effect. Failing which, criminal and penal action will be initiated as deemed fit in accordance with the provisions of the Acts, rules of the Law in force applicable for violation of Telangana forest Act, 1967 and Forest conservation Act, 1980.

*Encl: (As above)*

  
District Forest Officer,  
Medchal Division

To,  
Sri. M.Sathyanarayana,  
Flat No.202, 2<sup>nd</sup> floor, Saibalaji Complex,  
Mahadevapuram Residential project,  
Gajularamara, Quthbullapur Mandal,  
Medchal-Malkajgiri District.

Copy to the FRO, Dulapally with instructions to serve the orders on the individual occupant and resubmit the duplicate served copy with dated acknowledgement of the concerned atone.